

STATEMENT FOR NOT LAYING THE ANNUAL REPORT OF BONGAIGAON REFINERY AND PETROCHEMICALS LTD. FOR 1981-82 IN TIME

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): I beg to lay on the Table a statement (Hindi and English versions) explaining the reasons for not laying the Annual Report of the Bongaigaon Refinery and Petrochemicals Limited for the year 1981-82 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library. See No. LT-5929/83].

REVIEWS ON ANNUAL REPORTS OF HINDUSTAN ORGANIC CHEMICALS LTD. FOR 1981-82, HINDUSTAN INSECTICIDES LTD., NEW DELHI FOR 1981-82 AND A STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI R. C. RATH): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited, for the year 1981-82.

(ii) Annual Report of the Hindustan Organic Chemicals Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5930/83].

(b) (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1981-82.

(ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item (1) above. [Placed in Library. See No. LT-5931/83].

REVIEW ON AND ANNUAL REPORT OF NORTH EASTERN ELECTRIC POWER CORPORATION LTD. SHILLONG FOR 1981-82.

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI CHANDRA SHEKHAR SINGH): I beg to lay on the Table a copy of each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the North Eastern Power Corporation Limited, Shillong, for the year 1981-82.

(2) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5932/83].

MR. SPEAKER: Shri Dalbir Singh.

NOTIFICATION UNDER COAL MINES (CONSERVATION AND DEVELOPMENT) ACT, 1974.

SHRI INDRAJIT GUPTA (Basirhat): Sir, I am opposing the laying of this paper against item No. 9. I want to draw your attention and the attention of the House once again to this obnoxious practice which the Government has been following and which has become a habit with them.

Actually, the House is seized of the Budget proposals also. They are now coming forward with laying on the Table a copy of the Notification of 8th February, 1983 imposing a certain rate of excise duty on certain description of coal. I do not know the details of the Order because we have not seen it and we have not been told about it though the Parliament has been in session since 18th